

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) Diary No.22308/2020

(Arising out of impugned final judgment and order dated 18-12-2018 in CC No. 4810/2014 passed by the High Court of Judicature at Allahabad)

PATANJALI BHARDWAJ

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No.13242/2021-CONDONATION OF DELAY IN FILING SLP, IA No.13244/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.13245/2021-EXEMPTION FROM FILING O.T.)

Date : 27-01-2022 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE A.S. BOPANNA
HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s)

Mr. Aftab Ali Khan, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

The Court is convened through Video Conferencing.

Heard learned counsel appearing for the petitioner and carefully perused the material available on record.

Delay of 575 days in filing the Special Leave Petition is condoned.

Applications seeking exemption from filing certified copy of the impugned Order as also seeking exemption from filing official translation of Annexures are allowed.

Issue notice.

Dasti service, in addition, is permitted.

Liberty is also granted to serve the Standing counsel for the State of Uttar Pradesh.

Tag with Special Leave Petition(Crl.) No.9942/2019.

(VISHAL ANAND)
ASTT. REGISTRAR-cum-PS

(R.S. NARAYANAN)
COURT MASTER (NSH)